

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-918/ND/2019**

**IN THE MATTER OF:
M/s. Pawan Security Services**

....PETITIONER

Vs.

M/s. Star Facilities Management Pvt. Ltd.

....RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 16.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

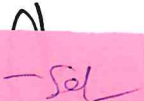
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :Mr. Dhiraj Kumar, Advocate.

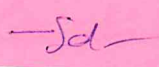
**For the Respondent/Corporate debtor :Mr. Rakesh Kumar, Mr. Harsh
Upadhyay, Advocates.**

ORDER

Heard the submissions made by the proxy counsel for the operational creditor as well as counsel for the corporate debtor. The main counsel/arguing counsel on behalf of the operational creditor is not available today. Therefore, they have prayed for grant of time. Now the matter is posted after a month on **31st of August, 2021.**


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**(Hemant Kumar Sarangi)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**

(Anjula)